



proposal of the Applicant by this date, the due date for payment of first installment which falls on 30.06.2024 shall accordingly stands postponed.

4. Ld. Counsel informs that amendment has been carried out, however, the amended copy of the petition is to be served to the Respondent.
5. In the last order dated 07.05.2024, IA 1474 of 2020 and IA 499 of 2021 were wrongly stated, however, it is to be read as MA 3758 of 2019 and IA 1171 of 2022. Accordingly, order dated 07.05.2024 is modified to this extent. Rest of the order remains unaltered.
6. List this matter on **10.07.2024** for further consideration.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Neeraj